

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

C.P. (IB) No. 31/Chd/Pb/2020

IN THE MATTER OF:

Urmila Goyal

... Petitioner-Financial Creditor

Versus

Sharnarathi Finance Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 12.02.2024

CORAM:

**SHRI. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rohan Mittal, Advocate

For the Respondent : None

ORDER

It is stated by Ld. counsel for the Petitioner-Financial Creditor that as per the latest list available online of RBI website, the Respondent-Corporate Debtor is not in the list of NBFC. Ld. counsel for the Petitioner-Financial Creditor is directed to file an affidavit to that effect that Respondent-Corporate Debtor is not in the list of NBFC provided by RBI with a copy in advance to the counsel opposite. On the other hand, Ld. counsel for the Respondent-Corporate Debtor is directed to file counter-affidavit, if any, within one week thereafter filing of the affidavit by the learned counsel for the petitioner with a copy in advance to the counsel opposite. List the matter on 19.03.2024.

Sd/-

**(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

February 12, 2024

Mamta